DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 16/81-ALC2/2019 DATED 13.11.2019

Please Note

i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 16/81 of Norms Committee-II for the year 2019-20 held on 13.11.2019 under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S. K. Jain, D.O.	DPIIT
2.	Shri B. C. Nayak, D.O.	DHI
3.	Shri A. K. Mishra, AIA	MoS
4.	Dr. Surendar Singh, Sr. Deputy Director	EEPC
5.	ShriShaish Kumar, (TEC-1)	Consultant
6.	Shri V.C. Agarwal, (TEC-3)	Consultant
7.	Shri S. K. Bhatnagar,	Consultant
Officers in attendance		
1.	ShriShobhit Gupta, Dy. DGFT	DGFT
2.	ShriAmit Kumar, Assistant Director	DGFT

i. Minutes of Meeting No. 14/81 held on16.10.2019 & 15/81 held on 30.10.2019 were circulated among all the members of the Committee on30.11.2019 and 07.11.2019 respectively. On receipt of comments, the minutes were finalised and uploaded on DGFT's website on 01.11.2019 and 11.11.2019 respectively. The said minutes are unanimously approved.

Minutes of the cases discussed in the meeting are as under:

SHOBHIT GUPTA
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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

MEETING NUMBER: 16/81-ALC2/2019 **MEETING DATE:** 13.11.2019

1	**Case No.:76/14/81-ALC2/2018**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00794/AM19/	RLA File :10/24/040/00090/AM16/	Lic.No/Date:1010059350 30.12.2015	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 20.08.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

2	**Case No.:359/14/81-ALC2/2018**	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/01077/AM19/	RLA File :07/24/040/00409/AM16/	Lic.No/Date:0710109555 22.03.2016	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 06.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

3	**Case No.:19/14/81-ALC2/2018**	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00737/AM19/	RLA File :07/24/040/00047/AM17/	Lic.No/Date:0710109940 14.06.2016	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 06.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

4	**Case No.:42/14/81-ALC2/2018**	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00760/AM19/	RLA File :07/24/040/00134/AM17/	Lic.No/Date:0710110268 17.08.2016	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 06.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

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5	**Case No.:150/14/81-ALC2/2018**	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00868/AM19/	RLA File :07/24/040/00176/AM17/	Lic.No/Date:0710110362 02.09.2016	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 06.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

6	**Case No.:184/14/81-ALC2/2018**	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00902/AM19/	RLA File :07/24/040/00238/AM17/	Lic.No/Date:0710110630 09.11.2016	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 06.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

7	**Case No.:131/14/81-ALC2/2018**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00849/AM19/	RLA File :10/24/040/00084/AM17/	Lic.No/Date:1010059668 19.12.2016	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 20.08.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

8	**Case No.:345/14/81-ALC2/2018**	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/01063/AM19/	RLA File :07/24/040/00313/AM17/	Lic.No/Date:0710110836 23.12.2016	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 06.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

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9	**Case No.:349/14/81-ALC2/2018**	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/01067/AM19/	RLA File :07/24/040/00315/AM17/	Lic.No/Date:0710111078 06.02.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 06.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

10	**Case No.:357/14/81-ALC2/2018**	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/01075/AM19/	RLA File :07/24/040/00383/AM17/	Lic.No/Date:0710111264 09.03.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 06.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

11	**Case No.:48/14/81-ALC2/2018**	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00766/AM19/	RLA File :07/24/040/00016/AM18/	Lic.No/Date:0710111502 28.04.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 06.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

12	**Case No.:138/14/81-ALC2/2018**	Party Name: CHANDAN STEEL LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00856/AM19/	RLA File :03/94/040/00092/AM18/	Lic.No/Date:0310813188 11.05.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that the reply of deficiency letter dated 28.10.2019 as raised by MoS has not yet been received from the applicant. Consultant (SKB) informed that wastage norms for the similar items have already been recommended by MoS in various cases in the past. It is observed that MoS has already norms of the similar items vide U.O. No. 2(13)/2018-TD dated 06.11.2018 and No. 2(13)/2018-TD dated 19.02.2019. The Committee requested MoS to reexamine the matter for fixation of norms without waiting for the response of DL, if possible. The case stands deferred.			

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13	**Case No.:58/14/81-ALC2/2018**	Party Name: HASTALLOY INDIA LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00776/AM19/	RLA File :26/24/040/00008/AM18/	Lic.No/Date:2610012804 27.06.2017	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as under as per written comments dated 08.11.2019 given by Consultant (TEC-3) considering party's reply dated 26.9.2019:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
73259930	Alloy Steel Castings {ASTM A560 Grade 50Cr - 50Ni - Nb} **(Ni- 48-50%, Cr- 47-49%, Fe-Nb- 1.5-1.7%)**	69.243 MT	1	75021000	Nickel (Grade 99%)	34.23 MT
			2	81122100	Chromium (Grade 99%)	34.95 MT
			3	72029300	Ferro Niobium (Grade 60%)	1.14 MT

Note: The export item "Alloy Steel Castings" should contain Ni- 48-50%, Cr- 47-49% & Fe-Nb- 1.5-1.7%.

RA concerned may take suitable consequential action accordingly.

14	**Case No.:183/14/81-ALC2/2018**	Party Name: ABB INDIA LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00901/AM19/	RLA File :07/24/040/00231/AM18/	Lic.No/Date:0710112554 19.12.2017	Deferred

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of DHI:

1. Sl. No. 6 & 11 of the Standard Deficiency Format.
2. To indicate item number of import where CRGO is proposed to be imported.

The case stands deferred.

15	**Case No.:104/14/81-ALC2/2018**	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00822/AM19/	RLA File :34/24/040/00229/AM18/	Lic.No/Date:3410043767 01.01.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 02.08.2019 followed by reminder on 20.09.2019. However, no reply has been received yet. Hence, the Committee decided to remind again the applicant for furnishing the requisite information.
The case stands deferred.

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16	**Case No.:73/5/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00281/AM19/	RLA File :34/24/040/00350/AM18/	Lic.No/Date:3410043923 27.02.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 13.08.2019 followed by final reminder on 03.10.2019. However, no reply has been received yet. Hence, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

17	**Case No.:103/14/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00821/AM19/	RLA File :34/24/040/00065/AM19/	Lic.No/Date:3410044165 23.05.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 02.08.2019 followed by final reminder on 20.09.2019. However, no reply has been received yet. Hence, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

18	**Case No.:106/14/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00824/AM19/	RLA File :34/24/040/00093/AM19/	Lic.No/Date:3410044262 19.06.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 02.08.2019 followed by final reminder on 20.09.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

19	**Case No.:108/14/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00826/AM19/	RLA File :34/24/040/00075/AM19/	Lic.No/Date:3410044263 19.06.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 02.08.2019 followed by reminder on 20.09.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

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20	**Case No.:71/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00453/AM19/	RLA File :34/24/040/00117/AM19/	Lic.No/Date:3410044297 02.07.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 28.12.2018 followed by reminders on 31.05.2019 and 14.08.2019. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

21	**Case No.:74/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00456/AM19/	RLA File :34/24/040/00098/AM19/	Lic.No/Date:3410044296 02.07.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 13.11.2019 given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

22	**Case No.:53/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00435/AM19/	RLA File :34/24/040/00152/AM19/	Lic.No/Date:3410044376 31.07.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 07.11.2019 given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

23	**Case No.:68/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00450/AM19/	RLA File :34/24/040/00149/AM19/	Lic.No/Date:3410044374 31.07.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 07.11.2019 given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

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	Case No.:127/14/81-ALC2/2018	Party Name: RATNAVEER STAINLESS PRODUCTS PVT LTD	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00845/AM19/	RLA File :34/24/040/00160/AM19/	Lic.No/Date:3410044421 14.08.2018	Deferred
24	**Decision:** The Committee considered the case as per agenda and noted that second deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 28.10.2019. However, no reply has been received yet. Hence, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

	Case No.:144/14/81-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00862/AM19/	RLA File :11/24/040/00021/AM19/	Lic.No/Date:1110028372 03.09.2018	Deferred
25	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 28.10.2019. However, no reply has been received yet. Hence, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

	Case No.:94/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
26	HQ File :01/81/050/00476/AM19/	RLA File :34/24/040/00248/AM19/	Lic.No/Date:3410044676 09.11.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 11.11.2019 given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

	Case No.:95/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
27	HQ File :01/81/050/00477/AM19/	RLA File :34/24/040/00253/AM19/	Lic.No/Date:3410044678 09.11.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 07.11.2019 given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

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28	**Case No.:96/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00478/AM19/	RLA File :34/24/040/00249/AM19/	Lic.No/Date:3410044677 09.11.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 28.12.2018 followed by reminders on 01.06.2019 and 14.08.2019. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

29	**Case No.:182/14/81-ALC2/2018**	Party Name: TAG CORPORATION	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00900/AM19/	RLA File :04/24/040/00138/AM19/	Lic.No/Date:0410164897 19.11.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U.O. No.: P-47011/436/2018-TSW dated 28.10.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

30	**Case No.:48/12/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00686/AM19/	RLA File :34/24/040/00284/AM19/	Lic.No/Date:3410044736 05.12.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 07.11.2019 given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

31	**Case No.:19/11/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00635/AM19/	RLA File :34/24/040/00285/AM19/	Lic.No/Date:3410044751 12.12.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 08.11.2019 given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

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32	**Case No.:20/11/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00636/AM19/	RLA File :34/24/040/00292/AM19/	Lic.No/Date:3410044752 12.12.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 08.11.2019 given by Consultant (TEC-1). (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

33	**Case No.:21/11/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00637/AM19/	RLA File :34/24/040/00293/AM19/	Lic.No/Date:3410044753 12.12.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 25.03.2019 followed by reminders on 01.06.2019 and 14.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

34	**Case No.:203/14/81-ALC2/2018**	Party Name: AEON TELECTRONICS PVT. LTD.	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00921/AM19/	RLA File :07/24/040/00220/AM19/	Lic.No/Date:0710114269 13.12.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 13.11.2019 given by Consultant (TEC-1) as under:

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	85389000	10102600P5 BASE,15-20AMP,1P	24378.000 Number	1	39073090	Fiber Reinforced unsaturated polyster resin BMC 46-16-26 HSLF black	1.05 Kgs/Kg content in the export product
2	85389000	10102601P5 COVER,15-20AMP,1P	19481.000 Number	2	39073090	Fiber Reinforced unsaturated polyster resin BMC 46-16-26 HSLF RAL 7035	1.05 Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

SHOBHIT GUPTA
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35	**Case No.:215/14/81-ALC2/2018**	Party Name: WAAREE ENERGIES LTD.	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00933/AM19/	RLA File :52/24/040/00070/AM19/	Lic.No/Date:5210042877 20.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letters seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 18.09.2019 followed by final reminder on 04.11.2019. However, no reply has been received yet. Hence, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

36	**Case No.:224/14/81-ALC2/2018**	Party Name: JINDAL ALUMINIUM LTD	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00942/AM19/	RLA File :07/24/040/00211/AM19/	Lic.No/Date:0710114342 31.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The representatives stated that during a certain period, the prices of value added products i.e. Aluminium Cast Strip etc. were lower in Chinese market (Shanghai Metal Exchange) vis-à-vis London Metal Exchange. Hence, it procured the value added material from China which was melted to manufacture the end product. However, the Committee was of the view that value added product is not required to manufacture the end product. Further GN-2 also allow import of "Aluminium" and "Zinc" wherever permitted in the form of Ingots/Pigs/Sows/Slabs and T-Bars only. The Committee was informed that in all the recent cases of APAR Industries, the NC has allowed import of ingot only by deleting Plate/Sheet/Coil etc. The Committee noted that a lot of cases of similar nature are coming for ratifications of norms where value added product has been utilized to manufacture the end product. Hence, the Committee decided to place the matter before Policy Interpretation Committee. The case stands deferred.			

37	**Case No.:271/14/81-ALC2/2018**	Party Name: MAHARASHTRA SEAMLESS LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00989/AM19/	RLA File :05/24/040/00621/AM19/	Lic.No/Date:0510409555 01.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 28.10.2019. However, no reply has been received yet. Hence, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

SHOBHIT GUPTA
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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

38	**Case No.:275/14/81-ALC2/2018**	Party Name: SCHWEITZER ENGINEERING LABORATORIES PVT.LTD.	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00993/AM19/	RLA File :05/24/040/00625/AM19/	Lic.No/Date:0510409583 05.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY for examination of the case on 08.08.2019 followed by a reminder on 04.11.2019. However, no comments have been received yet. Hence, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

39	**Case No.:33/2/81-ALC2/2019**	Party Name: TAG CORPORATION	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/01119/AM19/	RLA File :04/24/040/00197/AM19/	Lic.No/Date:0410165192 11.02.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U.O. No.: P-47011/436/2018-TSW dated 28.10.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

40	**Case No.:34/2/81-ALC2/2019**	Party Name: TAG CORPORATION	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/01120/AM19/	RLA File :04/24/040/00198/AM19/	Lic.No/Date:0410165193 11.02.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U.O. No.: P-47011/171/2019-TSW dated 15.10.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

41	**Case No.:35/2/81-ALC2/2019**	Party Name: TAG CORPORATION	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/01121/AM19/	RLA File :04/24/040/00199/AM19/	Lic.No/Date:0410165194 11.02.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U.O. No.: P-47011/171/2019-TSW dated 15.10.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

42	**Case No.: 47/2/81-ALC2/2019**	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/01133/AM19/	RLA File :04/24/040/00254/AM19/	Lic.No/Date:0410165234 20.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letters seeking certain information as raised by DHI was sent to the applicant on 19.09.2019 followed by final reminder on 04.11.2019. However, no reply has been received yet. Hence, the Committee decided to wait remind the applicant for furnishing the requisite information. The case stands deferred.			

43	**Case No.:49/2/81-ALC2/2019**	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/01135/AM19/	RLA File :04/24/040/00259/AM19/	Lic.No/Date:0410165242 22.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 02.08.2019 followed by final reminder on 20.09.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

44	**Case No.: 21/2/81-ALC2/2019**	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/01107/AM19/	RLA File :04/24/040/00253/AM19/	Lic.No/Date:0410165252 26.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letters seeking certain information as raised by DHI was sent to the applicant on 19.09.2019 followed by final reminder on 04.11.2019. However, no reply has been received yet. Hence, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

45	**Case No.:386/14/81-ALC2/2018**	Party Name: VEDANTA LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/01104/AM19/	RLA File :05/24/040/00678/AM19/	Lic.No/Date:0510409819 28.02.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 08.11.2019 given by Consultant (TEC-3):			

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Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

Export Item:

Sl. No.	ITCHS Code	Export Item Name.	Qty
1	76012020	Aluminium Billet Alloy- **(Containing Aluminium 18730.310MT, Magnesium 98.553MT & Silicon 84.075MT and other items)** - 6000 to 7000, V1 to V100, B1" to B 100", 1000 to 2000 - V1 to V100 - B1" to B100",3000 to 4000 - V1 to V100 - B 1" to B 100" 6000 to 7000, V1 to V100, C1" to C100"	20000.000 MT

Import Items:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	28182010	Calcined Alumina -Sandy Calcined Metallurgical grade Alumina	Import quantity allowed as per Sl. No. 1 of SION C-1150 on net content of Aluminium in the export product or as applied, whichever is less
2	27131200	Calcined Petroleum Coke -CP COKE	Import quantity allowed as per Sl. No. 2(a) of SION C-1150 on net of Aluminium in the export product or as applied, whichever is less
3	28261200	Aluminium Fluoride -HBD/LBD	Import quantity allowed as per Sl. No. 3 of SION C-1150 on net of Aluminium in the export product or as applied, whichever is less
4	27011920	Non Coking Coal -Steam coal	Import quantity allowed as per Sl. No. 5 of SION C-1150 on net of Aluminium in the export product or as applied, whichever is less
5	81041100	Magnesium Ingot,7 to 10 kg -Ingot, Concentration: Purity 99 PCT MG MIN	1.02 Kg/Kg content in the export or as applied, whichever is less
6	28046900	Silicon Metal-Metallic Silicon Grade 553/Metallic Silicon Grade 441	1.02 Kg/Kg content in the or as applied, whichever is less
7	27101930	High Speed Diesel -HSD	As per policy for import of fuel

Note: The content of Al, Mg & Si given in reply dated 17.10.2019 as incorporated above in export product.

RA concerned may take suitable consequential action accordingly.

46

Case No.:54/2/81-ALC2/2019	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
HQ File :01/81/050/01140/AM19/	RLA File :03/94/040/01040/AM19/	Lic.No/Date:0310827485 06.03.2019	Deferred

Decision: The Committee considered the case as per agenda. It was noted that a DL has already been given to the party on 26.10.2019. However, no reply has been received yet. Consultant (SKB) informed that MoS has already recommended wastage norms of the similar items in past. However, the Committee decided to wait for the reply to DL as unit of length of import item is not clear. The case stands deferred.

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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

47	**Case No.:55/2/81-ALC2/2019**	Party Name: SHARBIN INTERNATIONAL	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/01141/AM19/	RLA File :08/24/040/00421/AM19/	Lic.No/Date:0810144740 07.03.2019	Deferred

Decision: The Committee considered the case as per agenda and decided to forward the applicant's reply dated 12.11.2019 to DPIIT for examination of the case.

The case stands deferred.

48	**Case No.:59/2/81-ALC2/2019**	Party Name: DYNAMIC FLOW PRODUCTS PVT.LTD.	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/01145/AM19/	RLA File :03/94/040/01061/AM19/	Lic.No/Date:0310827574 08.03.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 08.11.2019 given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73261990	Alloy Steel Pup Joints and C& C Hose containing 324667 Kg Seamless Pipes	8100 Nos. weighing 411020 Kg	73041110	Seamless Alloy Steel Pipes of Relevant Grade	370 MT

Note:

1. **The description of export item may be amended as "Alloy Steel Pup Joints & C Hose containing 324667 Kg Seamless Pipes".**
2. **The description of import item may be amended as "Seamless Alloy Steel Pipes of Relevant Grade".**

RA concerned may take suitable consequential action accordingly.

49	**Case No.: 70/2/81-ALC2/2019**	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT. LTD.	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/01156/AM19/	RLA File :04/24/040/00271/AM19/	Lic.No/Date:0410165330 15.03.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U.O. No.: P-47011/47/2019-TSW dated 13.11.2019. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

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50	**Case No.: 85/2/81-ALC2/2019**	Party Name: SHIVAM IRON AND STEEL COMPANY LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/01171/AM19/	RLA File :02/24/040/00190/AM19/	Lic.No/Date:0210209059 20.03.2019	Deferred

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by MoS vide U. O. No.: 2(18)/2019/TD dated 13.11.2019:

1. Input & output materials in each stage of Process Flow Diagram.
2. Consumption details of those materials.
3. How it differs from SION for Silico Manganese prescribed by DGFT.

The case stands deferred.

51	**Case No.:24/5/81-ALC2/2019**	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00073/AM20/	RLA File :04/24/040/00283/AM19/	Lic.No/Date:0410165342 21.03.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.08.2019 followed by reminder on 20.09.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.

The case stands deferred.

52	**Case No.:88/2/81-ALC2/2019**	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/01174/AM19/	RLA File :04/24/040/00270/AM19/	Lic.No/Date:0410165349 22.03.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	Lead Ingots Lead Content - 99.95%. To account for min 1199400 Kgs. Of lead within the Export Product."	1200000.000 Kg	78020010	Lead Scrap as per ISRI Code word "Relay"	2941442 Kg.
74040012	Copper Scrap Min Cu Content - 99% To account for min. 742500 Kgs. Of Copper within the export product."	750000.000 Kg	28362010	Disodium carbonate, dense	30000 Kg

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Udyog Bhawan, New Delhi

Note:

1. **Average lead content in import item No. 1 is 40.05%.**
2. **Average copper content in import item No. 1 is 26%.**
3. **In case of import item at Sl. No. 1 :**
   (a) **Wastage, as applied, is allowed for lead content in export item at Sl. No. 1.**
   (b) **Wastage @ 3% is allowed for copper content in export item at Sl. No. 2.**

RA concerned may take suitable consequential action accordingly.

53	**Case No.:90/2/81-ALC2/2019**	Party Name: JINDAL ALUMINIUM LTD	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/01176/AM19/	RLA File :07/24/040/00269/AM19/	Lic.No/Date:0710114696 22.03.2019	Deferred

Decision: The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The representatives stated that during a certain period, the prices of value added products i.e. Aluminium Cast Strip etc. were lower in Chinese market (Shanghai Metal Exchange) vis-à-vis London Metal Exchange. Hence, it procured the value added material from China which was melted to manufacture the end product.

However, the Committee was of the view that value added product is not required to manufacture the end product. Further GN-2 also allow import of "Aluminium" and "Zinc" wherever permitted in the form of Ingots/Pigs/Sows/Slabs and T-Bars only. The Committee was informed that in all the recent cases of APAR Industries, the NC has allowed import of ingot only by deleting Plate/Sheet/Coil etc.

The Committee noted that a lot of cases of similar nature are coming for ratifications of norms where value added product has been utilized to manufacture the end product. Hence, the Committee decided to place the matter before Policy Interpretation Committee.

The case stands deferred.

54	**Case No.:97/2/81-ALC2/2019**	Party Name: AMAR KNITMESH TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/01183/AM19/	RLA File :30/24/040/00057/AM19/	Lic.No/Date:3010104645 27.03.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 3010104373 dated 25.06.2018 in Meeting No. 08/81 dated 24.07.2019 as per written comments dated 08.11.2019 given by Consultant (TEC-3) as under:

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
73231000	Scourer Made of Gal. Iron Wire	11880.000 Kg	1	72179099	0.2 Electro Galvanized Wire	Deleted
			2	72179099	0.26 MM Hot Galvanized Wire	1.01 Kgs/Kg content in the export product
			3	72299016	0.20 MM Copper Coated Steel Wire	Deleted

RA concerned may take suitable consequential action accordingly.

55

Case No.:96/2/81-ALC2/2019	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
HQ File :01/81/050/01182/AM19/	RLA File :03/94/040/01128/AM19/	Lic.No/Date:0310827926 27.03.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 08.11.2019 given by Consultant (TEC-3) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	73043939	Carbon Steel Seamless Pipes As Per API 5CT Latest Edition 13-3/8" OD 365.12 * 20.62 MM THK Grade K-55/D10 (100 MT)	79 MT
2	73043939	Carbon Steel Seamless Pipes As Per API 5CT Latest Edition 10-3/4" OD 298.45 * 20 MM THK Grade K-55 (100 MT)	87 MT
3	73043939	Carbon Steel Seamless Pipes As Per API 5CT Latest Edition 9-5/8 OD 269.88 * 21 MM THK Grade K-55/D10 (100 MT)	83 MT

Note: Grade of steel to match in export & import.

RA concerned may take suitable consequential action accordingly.

56

Case No.:4/2/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
HQ File :01/81/050/00004/AM20/	RLA File :03/95/040/01353/AM19/	Lic.No/Date:0310828061 01.04.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 11.11.2019 given by Consultant (TEC-3). (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

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Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

57	**Case No.:13/2/81-ALC2/2019**	Party Name: WELSPUN CORP LTD.	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00013/AM20/	RLA File :34/24/040/00001/AM20/	Lic.No/Date:3410045029 08.04.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 11.11.2019 given by Consultant (TEC-3). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

58	**Case No.:18/3/81-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00038/AM20/	RLA File :03/95/040/00035/AM20/	Lic.No/Date:0310828632 26.04.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 11.11.2019 given by Consultant (TEC-3). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

59	**Case No.:21/3/81-ALC2/2019**	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00041/AM20/	RLA File :04/24/040/00017/AM20/	Lic.No/Date:0410165523 30.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.08.2019 followed by reminder on 20.09.2019. However, no reply has been received yet. Hence, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

60	**Case No.:26/3/81-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00046/AM20/	RLA File :03/95/040/00084/AM20/	Lic.No/Date:0310828721 01.05.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 11.11.2019 given by Consultant (TEC-3). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

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Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

61	**Case No.:28/3/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00048/AM20/	RLA File :05/23/040/00033/AM20/	Lic.No/Date:0510410450 02.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been referred to Consultant (TEC-3) on 13.11.2019. Hence, the Committee decided to wait for the comments. The case stands deferred.			

62	**Case No.:9/5/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00058/AM20/	RLA File :05/23/040/00055/AM20/	Lic.No/Date:0510410481 06.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been referred to Consultant (TEC-3) on 13.11.2019. Hence, the Committee decided to wait for the comments. The case stands deferred.			

63	**Case No.: 10/5/81-ALC2/2019**	Party Name: CHANDA STEEL WORKS PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00059/AM20/	RLA File :05/23/040/00061/AM20/	Lic.No/Date:0510410513 08.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the Committee constituted a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of some applicants manufacturing same/similar products. The report of study group is awaited. A decision would be taken based on the report of the study group. The case stands deferred.			

64	**Case No.:2/5/81-ALC2/2019**	Party Name: JAYACHANDRAN ALLOYS PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00051/AM20/	RLA File :32/24/040/00003/AM20/	Lic.No/Date:3210078951 09.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 31.10.2019. However, no reply has been received yet. Hence, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

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Dy. Director General of Foreign Trade
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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

65	**Case No.:21/5/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00070/AM20/	RLA File :34/24/040/00046/AM20/	Lic.No/Date:3410045142 15.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.08.2019 followed by a reminder on 20.09.2019. However, no reply has been received yet. Hence, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

66	**Case No.:22/5/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00071/AM20/	RLA File :34/24/040/00045/AM20/	Lic.No/Date:3410045143 15.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.08.2019 followed by a reminder on 20.09.2019. However, no reply has been received yet. Hence, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

67	**Case No.:11/5/81-ALC2/2019**	Party Name: REFORM TOOLS PVT. LTD.	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00060/AM20/	RLA File :02/24/040/00011/AM20/	Lic.No/Date:0210209163 15.05.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms As per **SION C-1331**as recommended by Consultant (TEC-3) with the condition that description and quantity of import item would be as per SION. **Note:** **(i) Description of export item is amended as "Knives and Cutting Blades for Machine or for mechanical appliances (Centre Blade and Peanut Blade size 46-1/4" and 42" length) for industrial use" as per reply dated 23.10.2019.** **(ii) Grade of import and export items to match.** RA concerned may take suitable consequential action accordingly.			

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

68	**Case No.:26/5/81-ALC2/2019**	Party Name: VOESTALPINE VAE VKN INDIA PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00075/AM20/	RLA File :05/24/040/00101/AM20/	Lic.No/Date:0510410637 20.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letters seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 28.10.2019. However, no reply has been received yet. Hence, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

69	**Case No.:33/5/81-ALC2/2019**	Party Name: BLUEBIRD SOLAR PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00082/AM20/	RLA File :05/23/040/00078/AM20/	Lic.No/Date:0510410642 21.05.2019	Deferred
	Decision: The Committee considered the case as per agenda. Consultant (TEC-3) informed that the applicant's reply dated 03.10.2019 is deficient due to the following reason: 1. Import is for 4 types of cells but break-up with calculations not given. 2. Requirement of cells is shown in fraction for few type of modules. Therefore, the Committee decided to ask from the applicant to provide above information. The case stands deferred.			

70	**Case No.:34/5/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00083/AM20/	RLA File :05/23/040/00079/AM20/	Lic.No/Date:0510410679 23.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.09.2019 followed by a reminder on 04.11.2019. However, no reply has been received yet. Hence, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

71	**Case No.:35/5/81-ALC2/2019**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00084/AM20/	RLA File :07/24/040/00042/AM20/	Lic.No/Date:0710114946 24.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY for examination of the case on 02.08.2019 followed by reminder on 05.11.2019. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

72	**Case No.:36/5/81-ALC2/2019**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00085/AM20/	RLA File :07/24/040/00043/AM20/	Lic.No/Date:0710114947 24.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY for examination of the case on 02.08.2019 followed by reminder on 05.11.2019. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

73	**Case No.: 39/5/81-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00088/AM20/	RLA File :05/24/040/00096/AM20/	Lic.No/Date:0510410693 24.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms Committee alongwith reply of same deficiencies as raised for AA No. 0510410694 dated 24.05.2019 sent vide email dated 28.10.2019. The case stands deferred.			

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

74	**Case No.:40/5/81-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00089/AM20/	RLA File :05/24/040/00095/AM20/	Lic.No/Date:0510410694 24.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms Committee alongwith reply of same deficiencies as raised for AA No. 0510410694 dated 24.05.2019 sent vide email dated 28.10.2019. The case stands deferred.			

75	**Case No.:41/5/81-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00090/AM20/	RLA File :05/24/040/00094/AM20/	Lic.No/Date:0510410695 24.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms Committee alongwith reply of same deficiencies as raised for AA No. 0510410694 dated 24.05.2019 sent vide email dated 28.10.2019. The case stands deferred.			

76	**Case No.:48/5/81-ALC2/2019**	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00097/AM20/	RLA File :07/24/040/00051/AM20/	Lic.No/Date:0710114996 31.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 23.09.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred.			

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

77	**Case No.:1/16/81-ALC2/2019**	Party Name: KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00286/AM20/	RLA File :03/94/040/00569/AM20/	Lic.No/Date:0310832294 17.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received. Therefore, the Committee decided to request the applicant to furnish the hard copy of application for examination of the case. The case stands deferred.			

78	**Case No.:2/16/81-ALC2/2019**	Party Name: KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00287/AM20/	RLA File :03/94/040/00570/AM20/	Lic.No/Date:0310832295 17.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received. Therefore, the Committee decided to request the applicant to furnish the hard copy of application for examination of the case. The case stands deferred.			

79	**Case No.:3/16/81-ALC2/2019**	Party Name: CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00288/AM20/	RLA File :34/24/040/00206/AM20/	Lic.No/Date:3410045548 18.10.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 3410043636 dated 14.11.2017 in NC-2 M. No. 05/81 dated 12.6.2019 on the recommendation of representative of MoS as under:

Sl. No.	ITCHS Code	Export item	Quantity	Sl. No.	ITCHS Code	Import item	Recommended Quantity
1	72251990	Flat Rolled Product Of Silicon Electrical Steel Other Than Grain Oriented Grade 50CS400/ 50C400, Width of 600MM or More, Thickness 0.300MM-0.750MM	1500.000 MT	1	72251900	Silicon Electrical Steel Of Cold Rolled Full Hard (Unannealed) Wide Coil Grade: 50C400, Width of 600MM or More, Thickness 0.300MM-0.750MM	1.015 MT/MT content in the export product

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

2	72251990	Flat Rolled Product Of Silicon Electrical Steel Other Than Grain Oriented Grade 50CS600/ 50C600, Width of 600MM or More, Thickness 0.300MM-0.750MM	1000.000 Mt	2	72251900	Silicon Electrical Steel Of Cold Rolled Full Hard (Unannealed) Wide Coil Grade: 50C600, Width of 600MM or More, Thickness 0.300MM 0.750MM	1.015 MT/MT content in the export product

Note: Thickness and grade of import and export items to match.

RA concerned may take suitable consequential action accordingly.

80	**Case No.:4/16/81-ALC2/2019**	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00289/AM20/	RLA File :04/24/040/00115/AM20/	Lic.No/Date:0410166177 21.10.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received. Therefore, the Committee decided to request the applicant to furnish the hard copy of application for examination of the case.

The case stands deferred.

81	**Case No.:5/16/81-ALC2/2019**	Party Name: MGR METALS	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00290/AM20/	RLA File :08/24/040/00215/AM20/	Lic.No/Date:0810146373 22.10.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application has been referred to Consultant (TEC-3) on 13.11.2019 for examination of the case. Therefore, the Committee decided to wait for the comments.

The case stands deferred.

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

82	**Case No.:6/16/81-ALC2/2019**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00291/AM20/	RLA File :09/24/040/00368/AM20/	Lic.No/Date:0910068126 22.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received. Therefore, the Committee decided to request the applicant to furnish the hard copy of application for examination of the case. The case stands deferred.			

83	**Case No.:7/16/81-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00292/AM20/	RLA File :05/24/040/00425/AM20/	Lic.No/Date:0510412272 25.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received. Therefore, the Committee decided to request the applicant to furnish the hard copy of application for examination of the case. The case stands deferred.			

84	**Case No.:8/16/81-ALC2/2019**	Party Name: ARMOR PLAST LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00293/AM20/	RLA File :07/24/040/00163/AM20/	Lic.No/Date:0710115611 28.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received. Therefore, the Committee decided to request the applicant to furnish the hard copy of application for examination of the case. The case stands deferred.			

85	**Case No.:9/16/81-ALC2/2019**	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:16/81-ALC2/2019 13.11.2019	**Status:**
	HQ File :01/81/050/00294/AM20/	RLA File :02/24/040/00109/AM20/	Lic.No/Date:0210209513 28.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received. Therefore, the Committee decided to request the applicant to furnish the hard copy of application for examination of the case. The case stands deferred.			

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Udyog Bhawan, New Delhi

Offline Cases

SI. No.	Party's Name and AA No.	HQ/RA File No.	Case History	Decision	Status
R1	ALSTOM PROJECTS INDIA LIMITED 0310683926 dated 29.02.2012	01/81/050/00515/AM12 03/94/040/01033/AM12	The Case was rejected in M. No. 18 dt. 04.12.2012 due to non-submission of reply. The applicant vide their letter dated 09.02.2016 furnished a copy of reply dated 28.09.2015 and requested for fixation of norms. The applicant had also furnished reply dated 21.02.2019 to DHI of deficiency letter dated 23.10.2017 which was forwarded to DHI on 31.05.2019. DHI was reminded on 14.08.2019 & 03.10.2019 to expedite the comments. The case was last considered in M. No. 13/81 dt. 03.10.2019 and noted that the complete set of application is not available for examination of the case as informed by the representative of DHI in the meeting. Therefore, the Committee decided to ask from the applicant and RA, Mumbai to furnish complete set of application for examination of the case. As per NC decision, a letter was sent to the applicant on 28.10.2019 for submitting the complete set of application. However, no information has been received yet.	The Committee decided to remind the applicant for submitting the complete set of application.	Deferred
R2	ASTA INDIA PRIVATE LIMITED 3410040446 dated 14.08.2014.	01/81/050/00354/AM15/DES.II 34/24/040/00088/AM15/	The case was rejected in M. No. 05/81dated 18.06.2015 due to non-submission of reply of deficiency letter dated 11.12.2014. However, the applicant vide letter dated 07.05.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was referred to DPIIT on 13.06.2018 for examination. DPIIT vide U.O. dated 19.07.2019 suggested to call the applicant for personal hearing. The case was last considered in M. No. 13/81 dated 04.10.2019. The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The Committee directed the representative to furnish the following information: 1. Sl. No. 5 & 11 of Standard Deficiency Format, export product wise. 2. Specific use of import items at Sl. No. 4, 8 & 12 (Epoxy 2 Transparent) in the export products and basis for their quantities.	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			3. The Committee also decided to ask the deficiencies which were raised earlier vide letter dated 11.12.2014 i.e. whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. As per NC decision, D/L was sent to the applicant on 28.10.2019. However, no reply has been received yet.		
R3	ASTA INDIA PRIVATE LIMITED 3410040933 dated 06.02.2015.	01/81/050/00079/AM16/DES.II 34/24/040/00292/AM15	The case was rejected in M. No. 12/81 dated 22.09.2015 due to non-submission of reply of deficiency letter dated 23.06.2015. However, the applicant vide letter dated 07.05.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was referred to DPIIT on 13.06.2018 for examination. DPIIT vide U.O. dated 19.07.2019 suggested to call the applicant for personal hearing. The case was last considered in M. No. 13/81 dated 04.10.2019. The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The Committee directed the representative to furnish the following information: 1. Sl. No. 5 & 11 of Standard Deficiency Format, export product wise. 2. Specific use of import items at Sl. No. 4, 8 & 12 (Epoxy 2 Transparent) in the export products and basis for their quantities. 3. The Committee also decided to ask the deficiencies which were raised earlier vide letter dated 11.12.2014 i.e. whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			(v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. As per NC decision, D/L was sent to the applicant on 28.10.2019. However, no reply has been received yet.		
R4	ASTA INDIA PRIVATE LIMITED 3410041462 dated 17.08.2015	01/81/050/00454/AM16/DE S.II 34/24/040/00137/AM16/	The case was rejected in M. No. 09/81 dated 26.07.2016 due to non-submission of reply of deficiency letter dated 26.04.2016. However, the applicant vide letter dated 07.05.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was referred to DPIIT on 13.06.2018 for examination. DPIIT vide U.O. dated 19.07.2019 suggested to call the applicant for personal hearing. The case was last considered in M. No. 13/81 dated 04.10.2019. "The Committee considered the case as per agenda and the applicant's representative explained the case before Norms Committee during personal hearing. The Committee directed the applicant' representative to furnish the following information: 1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise. 2. Specific use of import items at Sl. No. 4, 8 & 12 (Epoxy 2 Transparent) in the export products and basis for their quantities. 3. The Committee also decided to ask the deficiencies which were raised earlier vide letter dated 22.03.2016 i.e. whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- i. EPCG licence number and date ii. CIF value of the licence iii. Whether this licence was issued under Zero duty or 3 per cent Scheme iv. Custom duty saved amount. v. Products to be manufactured vi. How EPCG licence holder intends to discharge the EO against the EPCG licence." As per NC decision, D/L was sent to the applicant on 28.10.2019. However, no reply has been received yet.	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Tra
Directorate General of Foreign Tra
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Udyog Bhawan, New Delhi

R5	ASTA INDIA PRIVATE LIMITED 3410042077 dated 18.04.2016	01/81/050/00260/AM17/DES.II 34/24/040/00213/AM16/	The case was rejected in M. No. 26/81 dated 21.03.2017 due to non-submission of reply of deficiency letter dated 14.12.2016. However, the applicant vide letter dated 07.05.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was referred to DPIIT on 17.09.2018 for examination. DPIIT vide U.O. dated 19.07.2019 suggested to call the applicant for personal hearing. The case was last considered in M. No. 13/81 dated 04.10.2019. "The Committee considered the case as per agenda and the applicant's representative explained the case before Norms Committee during personal hearing. The Committee directed the applicant' representative to furnish the following information: 1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise. 2. Specific use of import items at Sl. No. 4, 8 & 12 (Epoxy 2 Transparent) in the export products and basis for their quantities. 3. The Committee also decided to ask the deficiencies which were raised earlier vide letter dated 22.03.2016 i.e. whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- i. EPCG licence number and date ii. CIF value of the licence iii. Whether this licence was issued under Zero duty or 3 per cent Scheme iv. Custom duty saved amount v. Products to be manufactured vi. How EPCG licence holder intends to discharge the EO against the EPCG licence." As per NC decision, D/L was sent to the applicant on 28.10.2019. However, no reply has been received yet.	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred
R6	BC INSTRUMENTS INDIA PRIVATE LIMITED	KASEZ/100% EOU/II/46/2003-04/Vol.I-941	The applicant requested for fixation of wastage norms in respect of machined components under 100% EOU. The applicant's representation was referred to DPIIT on 23.05.2018 followed by reminder on 14.08.2019. The case was last considered in M. No. 13/81dated 04.10.2019 and decided to wait for	The representative of DPIIT informed in the meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			comments. However, the complete application was again sent to DPIIT on 01.11.2019.		
R7	BHANDARI FOILS & TUBES LIMITED 0310581975 dated 02.07.2010	01/81/050/00086/AM11 03/94/040/00268/AM11	The case was ratified in M. No. 42 dt. 03.01.2012 as per written comments of MOS vide U.O. No. 2(5)/2006-TW (Vol-II) dated 02.12.2011. The applicant requested for revision of norms as export and import quantities were interchanged due to typographic error/human error. The representation was referred to MoS for examination of the case on 13.10.2017 & 25.06.2019 followed by reminder on 14.08.2019. The case was last considered in M. No. 13/81 dated 04.10.2019, the matter was deliberated in the meeting and the Committee decided to refer the case to MSME for examination as no comments were being furnished by MoS. The case was referred to MSME on 18.10.2019 with reminder on 01.11.2019.	The Committee considered the case as per agenda and decided to revise the ad-hoc norms as per written comments given by MSME as under:	Approved

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
72201101	Cold Rolled Stainless Steel Strips/Sheets /Coils thickness 0.01MM TO 3.00MM GRADE 316L	240000.000 Kg	72202090	Cold Rolled Stainless Steel Coils Thickness 1.50MM TO 3.00MM GRADE 316L	244800 Kg inclusive of 2% wastage

Note:

1. **Quantity of export item may be amended to 240000 Kgs**
2. **Width of export product should be less than corresponding width of import.**
3. **Thickness of export may be modified as 0.01 mm to 3.00 mm.**
4. **Thickness of import may be modified as 1.50 mm to 3.00 mm.**

RA concerned may take suitable consequential action accordingly.

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

R8	BHANDARI FOILS & TUBES LIMITED 0310595668 dated 07.10.2010	01/81/050/00305/AM11 03/94/040/00418/AM11	The case was ratified in M. No. 42 dt. 03.01.2012 as per written comments of MOS vide U.O. No. 2(5)/2006-TW (Vol-II) dated 02.12.2011. The applicant requested for revision of norms as export and import quantities were interchanged due to typographic error/human error. The representation was referred to MoS for examination of the case on 13.10.2017 & 25.06.2019 followed by reminder on 14.08.2019. The case was last considered in M. No. 13/81 dated 04.10.2019, the matter was deliberated in the meeting and the Committee decided to refer the case to MSME for examination as no comments were being furnished by MoS. The case was referred to MSME on 18.10.with reminder on 01.11.2019.	The Committee considered the case as per agenda and decided to revise the ad-hoc norms as per written comments given by MSME as under:	Approved

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
72201101	Cold Rolled Stainless Steel Strips/ Sheets /Coils Thickness 0.001MM TO 1.2.MM GRADE 316L	230000.000 Kg	72202090	Cold Rolled Stainless Steel Coils Thickness 1.5 MM TO 3.00MMGRADE 316L	234600 Kg inclusive of 2% wastage

Note:

1. **Quantity of export item may be amended to 230000 Kgs**
2. **Width of export product should be less than corresponding width of import.**
3. **Thickness of export may be modified as 0.001 mm to 1.20 mm.**
4. **Thickness of import may be modified as 1.50 mm to 3.00 mm.**

RA concerned may take suitable consequential action accordingly.

R9	JAY BHAWANI METAL INDUSTRIES 0310784691 dated 06.06.2014	01/81/050/00300/AM15/DES.II 03/94/040/00194/AM15/	The case was approved in M. No. 10/81 dated 12.08.2014 as per written comments of DPIIT vide U.O. No. 12/221/2014-TSW/81 dated 15.10.2014. The norms were also modified in M. No. 16/81 dated 17.11.2015 as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/339-A/R dated 17.11.2015. However, the applicant vide letter dated 25.10.2016 again requested for revision of the ad-hoc norms. The representation was forwarded to DPIIT for examination of the case on 18.09.2018 followed by reminder on 22.08.2019. DPIIT advised to consult MSME as per comments dated 11.09.2019.	The Committee noted that nobody appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms Committee.	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			As decided in M. No. 13/81dated 04.10.2019, the case was referred to MSME on 04.11.2019 and a letter was sent to the applicant on 31.10.2019 to attend PH on 13.11.2019.		
R10	LEITWIND SHRIRAM MANUFACTURING LIMITED 0410147961 dated 15.07.2013	01/81/050/00194/AM14 04/24/040/00071/AM14	The case was rejected in M. No. 05 dt. 03.06.2014 due to non-submission of reply of deficiency letter dated 30.10.2013. The applicant requested for fixation of norms. The case was referred to DHI on 25.09.2019 for examination. The case was last considered in M. No. 13/81 dt. 03.10.2019, the matter was deliberated in the meeting and the Committee decided to refer the case to DPIIT for examination as per advice of representative of DHI. As per NC decision, the case is referred to DPIIT on 01.11.2019. However, no comments have been received yet.	The Committee decided to remind DPIIT for expediting the comments.	Deferred
R11	VINEY CORPORATION PRIVATE LIMITED 0510378011 dated 03.02.2014	01/81/050/00016/AM15 05/24/040/00337/AM14	The case was ratified in M. No. 17 dt. 24.02.2015 as per written comments of C&PC vide O.M. No. 46011/1/2015-PC.II dated 4.2.2015. The applicant requested for revision of norms. The case was referred to Consultant (TEC-1) who recommended wastage of 5% on net content in the export product in r/o import items No. 1-23. The case was referred to DPIIT for comments on rest of the items on 23.08.2019. DPIIT informed vide U. O. No.: P-47011/239/2019-TSW dated 05.09.2019 that the matter may be consulted with MSME. As decided in M. No. 13/81 dated 04.10.2019, the case has been referred to MSME on 04.11.2019. However, no comments have been received yet.	the Committee decided to remind MSME for expediting the comments	Deferred
R12	BHARAT HEAVY ELECTRICALS LIMITED 0510259435 dated 25.02.2010	01/81/050/00578/AM10 05/23/040/00176/AM10	BHEL obtained AA for import of components viz. Vibration Isolation Spring, Spares for Angle Drain Valves etc. against export/supply of Vibration Isolation System for TG Foundation/ Steam Drain Systems to Thermal Power Plants. The case was rejected in M. No.14/81 dated 09.10.2012 reiterating the decision taken in M. No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011.	The Committee considered the case as per agenda and decided to place the matter before the PIC immediately.	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Tr
Directorate General of Foreign Tr
Ministry of Commerce & Indus
Udyog Bhawan, New Delh

			However, the applicant represented against the rejection and submitted detailed literature and drawings. The case was referred to DHI on 25.09.2019 for examination. The case was last considered in M. No. 13/81dated 04.10.2019 and decided to place the matter before the PIC. However, the case has not yet been placed before the PIC.		
R13	BHARAT HEAVY ELECTRICALS LIMITED 0510249536 dated 17.09.2009	01/80/050/00476/AM10 05/23/040/00034/AM10	BHEL obtained AA for import of components viz. 'Generator Circuit Breaker' including all associated series isolator, Earth-switches surge cap & SFC connection for GTG' against export/supply of 'Generator Circuit Breaker for TG'. The case was rejected in M. No. 14 dt. 06.07.2010 as per the written recommendations of DHI vide U.O. No. 3(17)/2009/TSW(B) dated 26.05.2010. The applicant requested for fixation of norms. The case was rejected in M. No.14/81 dated 09.10.2012 reiterating the decision similar cases of BHEL taken in M. No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the applicant represented against the rejection and submitted detailed literature. The case was referred to DHI on 25.09.2019 for examination. The case was last considered in M. No. 13/81dated 04.10.2019 and decided to place the matter before the PIC. However, the case has not yet been placed before the PIC.	The Committee considered the case as per agenda and decided to place the matter before the PIC immediately.	Deferred
R14	BHARAT HEAVY ELECTRICALS LIMITED 0510280963 dated 05.01.2011	01/81/050/00468/AM11 05/23/040/00259/AM11	BHEL obtained AA for import of components viz. Vibration Isolation Spring, Spares for Angle Drain Valves etc. against export/supply of Vibration Isolation System for TG Foundation/ Steam Drain Systems to Thermal Power Plants. The case was rejected in M. No.12/81 dated 11.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt.	The Committee considered the case as per agenda and decided to place the matter before the PIC immediately.	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			28.12.2011. However, the applicant represented against the rejection and submitted detailed literature and drawings. The case was referred to DHI on 03.10.2019 for examination. The case was last considered in M. No. 13/81dated 04.10.2019 and decided to place the matter before the PIC. However, the case has not yet been placed before the PIC.		
R15	BHARAT HEAVY ELECTRICALS LIMITED 0510248210 dated 24.08.2009	01/80/050/00329/AM10/DES-II/ 05/24/040/00207/AM10/	BHEL obtained AA for import of components viz. 'Generator Circuit Breaker' including all associated series isolator, Earth-switches surge cap & SFC connection for GTG' against export/supply of 'Generator Circuit Breaker for TG'. The case was rejected in M. No. 45 dt. 01.02.2010 due to non-submission of reply. The applicant requested for fixation of norms. The case was rejected in M. No.14/81 dated 09.10.2012 reiterating the decision in similar cases of BHEL taken in M. No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the applicant vide letter dated 22.5.2017 represented against the rejection and submitted detailed literature. The representation was referred to DHI via email dated 09.09.2019. The case was last considered in M. No. 13/81dated 04.10.2019 and decided to place the matter before the PIC. However, the case has not yet been placed before the PIC.	The Committee considered the case as per agenda and decided to place the matter before the PIC immediately.	Deferred
R16	BHARAT HEAVY ELECTRICALS LIMITED 0510310197 dated 02.12.2011	01/81/050/00395/AM12 05/23/040/00321/AM12	BHEL obtained AA for import of components viz. 'Cranking Switch' against export/supply of 'Generator Starting System'. The case was rejected in M. No.13/81 dated 25.09.2012 reiterating the decision in similar cases of BHEL taken in M. No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not	The Committee noted the comments given by DHI. However, the matter was deliberated in the meeting and the Committee decided to place the matter before the PIC.	Deferred

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			covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the applicant vide letter dated 22.5.2017 represented against the rejection and submitted detailed literature. The representation was referred to DHI via email dated 09.09.2019. The case was last considered in M. No. 13/81 dated 04.10.2019, the Committee decided to seek from the applicant to furnish following information as per advice of representative of DHI: 1. Detailed manufacturing process of export item giving specific use of the import item. 2. List of indigenous items & the value addition done by the applicant. D/L was sent to the applicant on 28.10.2019. The reply dated 01.11.2019 was referred to DHI on 04.11.2019.		
R17	AMARA RAJA 0410164013 dated 27.02.2018	01/81/050/00005/AM19 04/2/040/00197/AM17	The case was ratified in M. No. 7/81-ALC2/2018 dated 29.11.2018 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 28.01.2019 has requested for revision in norms. The case was referred to Consultant (TEC-3) for examination. The case was last considered in M. No. 13/81dated 03.10.2019 and decided to call the applicant for personal hearing. An email was sent to the applicant on 31.10.2019 requesting to attend personal hearing.	The Committee noted that nobody appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms Committee.	Deferred
R18	APAR INDUSTRIES LIMITED 0310822970 dated 10.08.2018	01/81/050/00222/AM19/ 03/94/040/00218/AM19/	The case was ratified in M. No. 3/81 dated 15.05.2019 as per written comments of DPIIT vide their F. No.: P-47011/392/2018-TSW dated 09.04.2019. The applicant vide letter dated 13.06.2019 requested to keep description exactly as per AA i.e. Aluminium Plates/Coils instead of only Aluminium Plates for best utilization of AA. The representation was referred to DPIIT on 23.08.2019. The case was last considered in M. No. 13/81dated 04.10.2019 and decided to call the applicant on personal hearing to explain the case regarding import of value added products like Aluminium Plate/Coil for manufacturing of Aluminium Conductor.	The Committee noted that nobody appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms Committee.	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			As per NC decision, an email was sent to the applicant on 01.11.2019 requesting to attend PH on 13.11.2019.		
R19	APAR INDUSTRIES LIMITED 0310822820 dated 02.08.2018	01/81/050/00549/AM19/ 03/94/040/00273/AM19	This case was ratified in M. No. 10/81 dated 16.01.2019 as per written comments of written comments of Consultant (TEC-3). The applicant vide letter dated 13.06.2019 has requested to keep the description exactly as per AA i.e. Aluminium Plates/Coils and not "Aluminium Ingot/Wire Rod" for best utilization of AA. The case was last considered in M. No. 13/81 dated 04.10.2019 and decided to call the applicant on personal hearing to explain the case regarding import of value added products like Aluminium Plate/Coil for manufacturing of Aluminium Conductor. As per NC decision, an email was sent to the applicant on 01.11.2019 requesting to attend PH on 13.11.2019.	The Committee noted that nobody appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms Committee.	Deferred
R20	ARMOR PLAST LTD. 710111799 Dated: 21.06.2017	01/81/050/00774/AM19/ 07/24/040/00094/AM18/	This case was ratified in M. No. 3/81 dated 15.05.2019 and decided to fix the following ad-hoc norms as recommended by Consultant (TEC-3). The applicant vide letter dated 15.06.2019 requested for revision ad-hoc norms. The case was last considered in M. No. 13/81 dated 03.10.2019 and decided to call the applicant for personal hearing. As per NC decision, an email was sent to the applicant on 31.10.2019 requesting to attend PH on 13.11.2019.	The Committee noted that nobody appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms Committee.	Deferred
R21	ARMOR PLAST LTD. 0710112024 dated 16.08.2017	01/81/050/00779/AM19/ 07/24/040/00136/AM18/	This case was ratified in M. No. 3/81 dated 15.05.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 15.06.2019 has requested to remove the word "Tubes" from the export item. The case was last considered in M. No. 13/81dated 03.10.2019 and decided to call the applicant for personal hearing. As per NC decision, an email was sent to the applicant on 31.10.2019 requesting to attend PH on 13.11.2019.	The Committee noted that nobody appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms Committee.	Deferred
R22	ARMOR PLAST LTD.	01/81/050/01070/AM19/ 07/24/040/002	This case was ratified in M. No. 3/81 dated 15.05.2019 as per written comments of Consultant (TEC-3).	The Committee noted that nobody appeared for personal hearing on	Deferred

Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

	0710112709 dated 19.01.2018	95/AM18/	The applicant vide letter dated 15.06.2019 has requested to remove the word "Tubes" from the export item. The case was last considered in M. No. 13/81dated 03.10.2019 and decided to call the applicant for personal hearing. As per NC decision, an email was sent to the applicant on 31.10.2019 requesting to attend PH on 13.11.2019.	behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms Committee.	
R23	KEI INDUSTRIES LIMITED 510405722 dated 27.02.2018	01/81/050/00134/AM19/ 05/23/040/00433/AM18/	This case was ratified in M. No. 11/81 dated 30.01.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 24.05.2019 has requested to allow import item no. 4 "Antimony Trioxide" as applied. The applicant's representation was referred to Consultant (TEC-3) for examination of the case on 09.09.2019 followed by a reminder on 31.10.2019.	The Committee considered the case as per agenda and on the recommendation of Consultant (TEC-3) decided to allow import of **Antimony Trioxide**, which was not allowed earlier, with **5% wastage.** RA concerned may take suitable consequential action accordingly.	Approved
R24	KEI INDUSTRIES LIMITED 510407029 dated 02.07.2018	01/81/050/00202/AM19/ 05/23/040/00134/AM19/	This case was ratified in meeting no. 12/81 dated 13.02.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 24.05.2019 has requested to allow import item no. 4 "Antimony Trioxide" as applied. The applicant's representation was referred to Consultant (TEC-3) for examination of the case on 09.09.2019 followed by a reminder on 31.10.2019.	The Committee considered the case as per agenda and on the recommendation of Consultant (TEC-3) decided to allow import of **Antimony Trioxide**, which was not allowed earlier, with **5% wastage.** RA concerned may take suitable consequential action accordingly.	Approved
R25	KEI INDUSTRIES LIMITED 0510397777 dated 01.03.2016	01/81/050/00018/AM17/ 05/23/040/00512/AM16/	The case was approved in Meeting No. 11/81dated 23.08.2016 as per comments of DIPP vide U.O. No. 12/71/2016-TSW/63 dated 30/08/2016. The applicant requested to re-fix the ad-hoc norms. The case was referred to DPIIT on 18.07.2019 followed by reminder on 01.10.2019 & 01.11.2019 for examination.	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U.O. No.: P-47011/95/2019-TSW	Approved

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

				dated 13.11.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.	
R26	METAL PORT 0310804562 dated 11.05.2016	01/81/050/00123/AM17 03/95/040/00079/AM17	The case was ratified in M. No. 10 dt. 09.08.2016 on repeat basis as per DIPP comments vide U. O. No. 12/67/2016-TSW/87 dated 11.08.2016. The applicant requested for revision of norms. The applicant's representation was referred to DPIIT on 09.09.2019 for examination. However, the case was referred to MoS on 26.09.2019 for examination as per advice of DPIIT. MoS vide U.O. No. 2(16)/2019-TD dated 25.10.2019 has informed that import of seconds & defectives, ex stock, stock lot is not allowed.	The Committee considered the case as per agenda and noted the comments of MoS which intimated that import of seconds & defectives, ex stock, stock lot is not allowed. Further, DPIIT vide U.O. No. P-47011/260/2019-TSW dated14.10.2019 intimated that it is not possible to asses wastage norms for defective SS coils/plates/sheet etc. Hence, the Committee decided to reject the request of the applicant for revision of the earlier ratified norms.	Rejected
R27	VEDANTA LIMITED (FOREMERLY M/S. STERLITE INDUSTRIES (INDIA) LIMITED 3510030450 dated 03.06.2010	01/81/050/00055/AM11/DES.II 35/24/040/00046/AM10/	The case was rejected on 28.09.2010. The applicant's representation received on 14.02.2019 with a request to fix the ad-hoc norms. The case was decided to be examined on file along with written comments of MSME in M. No. 23/81 dated 28.01.2014. The case was referred to Consultant (EC-3) for examination and also a reminder was issued on 31.10.2019.	The Committee noted the comments of Consultant (TEC-3) and decided to call the applicant for **personal hearing** to explain the case before Norms Committee in the forthcoming NC meeting.	Deferred
R28	CROMPTON GREAVES LIMITED 0310444382 dated 26.09.2007	01/81/050/00624/AM08 03/94/040/00634/AM08	The case was rejected in meeting number 24/81 dated 14.09.2010 due to non-submission of reply. The applicant vide letters dated 27.12.2016, 05.06.2017 and 01.07.2017 had requested to ratify the norms. The representation dated 01.07.2017 was forwarded to DHI on 06.07.2017. In meeting no. 4/81-Pt.II dated 03.10.2018, the Committee noted that DHI vide U.O. No. 3/82/2018 dated 13.03.2018 has offered the written comments	The Committee noted the comments of Consultant (TEC-3) and decided to call the applicant for **personal hearing** to explain the case before Norms Committee in the forthcoming NC meeting.	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			recommending the ratification on repeat with AA No. 0310343657 dated 19.08.2005. However, it was decided to examine the case on file. The Case was referred to Consultant (Tec-3) on 25.09.2019. The case was last considered in M. No. 13/81 dated 04.10.2019 and decided to refer the case to Consultant (Tec-3). As per decision of meeting no. 13/81 dated 04.10.2019, the case was again referred to Consultant (TEC-3) on 01.11.2019. Consultant (TEC-3) on 04.11.2019 stated that input norms export of refurbished items cannot be worked out as details of parts which need repair/replacement is not known and scrap value of old parts cannot be ascertained.		
R29	CARCLO TECHNICAL PLASTICS (P) LIMITED	01/81/162/0043/AM14/DES-II/ 1/02/2010:EOU:CSEZ/	Office of DC, CSEZ vide their letter No. 1/02/2010: EOU: CSEZ/513, dated 16.4.2013 enclosing therewith earlier letter No. 1/02/2010: EOU: CSEZ/39 dated 16.01.2013 forwarded an application of Carclo Technical Plastics (Private) Limited, Bangalore requesting for fixation of scrap/wastage norms on regular basis under 100% EOU for manufacture and export of parts and accessories of ATM machines. Initially, the case referred to C&PC for comments. However, C&PC stopped offering its comments. Hence, as decided in M. No. 4/81 (Pt. II) dated 03.10.2018, the case was referred to Consultant (TEC-1). Consultant's D/L was sent to the applicant on 12.10.2018. The reply of the applicant dated 24.10.2018 was referred to Consultant (TEC-1) on 16.5.2019. The case was last considered in M. No. 13/81 dated 04.10.2019 and the Committee observed that there was a wide variation between the norms applied, norms earlier approved by DC on the basis of MSME visit report and the norms now recommended by Consultant (TEC-1).Therefore, the Committee decided to call the applicant for PH to explain the basis of wastages claimed. An email was sent to the applicant on 31.10.2019 to attend personal hearing on 13.11.2019.	The Committee noted that nobody appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms Committee.	Deferred
R30	TEXMACO RAIL	01/81/050/001	The Case was rejected in M. No.15 dt.	The Committee	

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

	& ENGINEERING LIMITED 0210196856 dated 26.11.2013	25/AM15 02/24/040/00138/AM14	03.11.2015 due to non submission of reply of DHI deficiency letter dated 19.06.2015 sent to applicant via email dated 14.08.2015 followed by reminder dated 11.09.2015. NC decision was conveyed on 09.12.2015. The applicant vide letter dated 27.01.2016 had requested the RA, Kolkata for amendment of AA. The copy of licence amendment sheet dated 25.05.2016 along with representation dated was forwarded to DHI for examination. DHI on 04.11.2016 advised to transfer the case to DIPP (now DPIIT) or ratify under SION C-1647. The case was referred to DIPPT on 21.08.2017. Committee in its meeting No. 4 /81-Pt.II dated 03.10.2018 decided to call the applicant on personal hearing to explain the case. The PH letter was sent to applicant on 23.09.2019 to appear before NC meeting No.13/81 dated 03.10.2019 (actually held on 04.10.2019) and the Committee noted that the applicant vide email dated 04.10.2019 requested for another date of personal hearing. Hence, the Committee granted for another dated of personal hearing. A letter was sent to the applicant on 31.10.2019 to attend personal hearing on 13.11.2019.	considered the case as per agenda and heard the applicant's representative during personal hearing. The Committee noted that authorisation was amended after its issuance however, the representatives could not explain the present details of export and import items. Therefore, the Committee directed to the representative to submit following information: 1. List of import & export items before and after amendment. 2. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format. The case stands deferred.	Deferred
R31	INOX INDIA PRIVATE LIMITED – referred by DC, KASEZ	1/81/162/261/AM17/DES-II/100%EOU/II/10044/	The applicant has requested for change of SIONs, C-1958 & C-704 i.e. scrap norms of disposable cylinders. The case was referred to Consultant (TEC-3) on 30.09.2019 for examination followed by a reminder on 31.10.2019.	Consultant (TEC-3) informed that the applicant has requested for change of Scrap Norms of Disposable Cylinders vide letter dated 12.10.2016. The applicant is an EOU & their wastage norms have been fixed as per SION. Wastage in SION is decided on net content basis while wastage for EOU is worked out differently. In view of above wastage norms for EOU unit should be worked independent of SION. Hence, the Committee decided not to consider the request of the	Rejected

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

				applicant to amend the SIONs, C-1958 & C-704 . The case stands rejected.	
R32	MPP TECHNOLOGIES PRIVATE LTD. 0710069915 dated 09.02.2010	01/81/050/00057/AM19/ 07/24/040/00399/AM10/	The case was ratified in M. No.2/81 dated 29.05.2018 (actually held on 18.07.2018) as per SION C-274 and C-1647. The applicant vide letter dated 12.12.2018 followed by reminders dated 06.05.2019 and 08.08.2019 had requested to ratify the norms on repeat basis as approved for AA No. 0710072967 dated 15.07.2010 in Meeting No. 15/81 dated 05.07.2011. The case was referred to Consultant (TEC-3) on 25.09.2019 for examination followed by a reminder on 31.10.2019.	The Committee decided to fix the ad-hoc norms as per SION C-1860 on the basis of written comments given by Consultant (TEC-3). RA concerned may take suitable consequential action accordingly.	Approved
R33	NATIONAL STEEL AND AGRO INDUSTRIES LIMITED 5610005277 dated 18.12.2017	01/81/050/00146/AM19/ 56/24/040/00031/AM18/	This case was rejected in M. No.12/81 dated 13.02.2019 due to non-submission of reply to MoS deficiency letter dated 24.09.2018 sent to the applicant on 04.10.2018. The applicant vide letter dated 14.05.2019 enclosed a copy of their earlier reply dated 17.07.2018 stating that they had already replied on 17.07.2018 and requested to ratify the norms. As per decision of meeting no. 13/81 dated 04.10.2019, the case has been referred to (TEC-3) on 01.11.2019 as comments from MoS were not coming.	The Committee noted that the case was referred to Consultant (TEC-3) as no comments were being received from MoS. The Committee noted the comments furnished by MoS vide U.O. No.: 2(17)/2019-TD dated 08.11.2019 as well as comments of Consultant (TEC-3) and decided to call from the applicant the following information : (i) Stage wise wastage of import item No. 1. (ii) Justification for import item 6 i.e. GP sheet for packing when one of the export product is also GP sheet. The case stands deferred.	Deferred
R34	SHIVALIK BIMETAL CONTROLS LTD. 0510399656 dated 08.09.2016	01/81/050/00397/AM17/ 05/24/040/00287/AM17/	The case was ratified in M. No. 13/81 dated 19.09.2017 as per DIPP comments vide their U. O. No.12/68/2017-TSW/45 dated 19.09.2017. The applicant vide letter dated 25.01.2018 has requested for revision of	The Committee considered the case as per agenda and noted that the applicant was called for personal	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			ratified norms. The case was last considered in meeting no. 12/81 dt. 18.09.2019 and decided to call the applicant for PH. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and decided to call the applicant for PH. As per NC decision, an email dated 31.10.2019 sent to the applicant requesting to attend PH on 13.11.2019.	hearing to explain the case before Norms Committee. However, nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms Committee.	
R35	P. M. ELECTRO AUTO PVT. LTD. 3110067121 dated 23.07.2018	01/81/050/00297/AM19/ 31/83/040/00061/AM19/	The case was rejected in Meeting No. 03/81-ALC2/2019 dated 15.05.2019 due to non-submission of reply to MSME deficiency letter sent on 18.01.2019. The applicant vide letter dated 24.06.2019 has furnished reply and requested to consider the case. The case was referred to Consultant (TEC-3) on 30.09.2019 for examination followed by a reminder on 31.10.2019.	The Committee decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) as under:	Approved

ITCHS Code	Export Item Name.	Qty	Sl. No.	ITCHS Code	Import Item Name.	Recommended Norms
73082900	Other Structures And Parts of Structure of Iron or Steel Module Mounting Structure 20877 - 125000 Nos	1130625.00 0 Kg	1	72104900	Hot Dipped Galvanised Steel Coils - 1.8 MM	1.20 Kgs/Kg content in the export product **with 1/3rd recovery**
73082900	Other Structures & Parts of Structure Of Iron or Steel Module Mounting Structure - 20954 (125000 Nos)	959375.000 Kg	2	72104900	Hot Dipped Galvanised Steel Coils - 2.5 MM	1.20 Kgs/Kg content in the export product **with 1/3rd recovery**
			3	73181600	U-Bolt Assembly With Nuts	**Net to net** as per **GN-4**

Note: Grade of steel to match in import & export.

RA concerned may take suitable consequential action accordingly.

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

R36	FCI OEN CONNECTORS LIMITED 0710090185 dated 10.08.2012	01/81/071/00011/AM20/DES.II 07/24/039/00001/AM13/	The applicant vide letter dated 30.07.2018 had forwarded a copy of application of above mentioned case and stating that they had applied for fixation of norms in the year 2012, but they had not received any communication on the referred subject. They have once again submitting necessary documents for fixation of norms in respect of said licence. They have also forwarded a copy of ratified norms in respect of advance authorization No. 0710083529 dated 09.07.2012 which was ratified in meeting no. 18/81 dated 04.12.2012. They have, therefore, requested to consider the AAA No.0710090185 dated 10.08.2012 on repeat with AA No. 0710083529 dated 09.07.2012 as the inputs and outputs are of similar nature but with different nomenclature and without wastage. The application was forwarded to MeitY on 19.02.2019. The case was last considered in M. No. 13/81 dated 04.10.2019, the Committee noted that as per decision taken in Meeting No. 8/81-ALC2/2019 dated 24.07.2019, a team of officers of MeitY and DGFT visited the factory premises of the applicant on 5th and 6th September, 2019 to study the manufacturing process and to ascertain wastages.	The Committee noted that report of study group is still awaited. Hence, the Committee decided to wait for the report of study group.	Deferred
R37	FCI OEN CONNECTORS LIMITED 1010059351 dated 30.12.2015	01/81/050/00529/AM16/DES.II 10/24/040/00087/AM16/	The case was ratified in M. No. 21 dt. 09.01.2018 as per MeitY comments vide their UO No. 17(16)/2016-IPHW dated 01.06.2017 through email dated 26.09.2017. The applicant requested for revision of norms. The case was referred to MeitY for examination. The case was last considered in M. No. 13/81 dated 04.10.2019, the Committee noted that as per decision taken in Meeting No. 8/81-ALC2/2019 dated 24.07.2019, a team of officers of MeitY and DGFT visited the factory premises of the applicant on 5th and 6th September, 2019 to study the manufacturing process and to ascertain wastages.	The Committee noted that report of study group is still awaited. Hence, the Committee decided to wait for the report of study group.	Deferred
R38	Aeron Composite Private Limited 0810125072 dated 25.09.2013	01/81/050/00354/AM14/ 08/24/040/00273/AM14/	The case was rejected in Meeting No.4/81 dated 20.05.2014 due to non-submission of reply of deficiency letter dated 03.03.2014. The case was again considered in Meeting No. 19/81 dated 29.12.2015 and was	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments	Approved

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			ratified as per written comments of DIPP vide U. O. No. 7(368)/2015-TSW dated 26.11.2015. The applicant vide letter dated 18.07.2018, 18.08.2018 and 22.11.2018 has enclosed other two approved cases and requested to consider their as per approved norms. The representation was referred to DPIIT on 23.08.2019 & 25.09.2019 for examination. However, no comments have been received yet. The case was last considered in M. No. 13/81dated 04.10.2019 and decided to remind DPIIT. A reminder was issued vide email dated 04.11.2019.	given by DPIIT vide U.O. No.: P-47011/240/2019-TSW dated 15.10.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.	
R39	TUBEX INDIA 0510399600 dated 01.09.2016	01/81/050/00408/AM17/ 05/24/040/00247/AM17/	This case was rejected in M. No.1/81 dated 05.04.2017 due to non-submission of reply of deficiency letter dated 13.02.2017. However, the applicant vide letter dated 28.06.2017 requested to fix the norms. The applicant's reply was sent to DPIIT on 14.11.2017. However, the case was referred to Consultant (TEC-3) for further examination. The case was last considered in M. No. 13/81 dated 04.10.2019 and the Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Drawing of each export product with corresponding blank with all dimensions. 2. Stage-wise wastage. 3. Documents for sale of scrap indicating price. As per NC decision, D/L has been issued on 28.10.2019. However, no reply has been received yet.	The Committee decided to remind the applicant for furnishing the requisite information. .	Deferred
R40	U.K.B. ELECTRONICS PVT.LTD. 0510400120 dated 18.10.2016	01/81/050/00475/AM17/ 05/24/040/00322/AM17/	The case was rejected in M. No. 9/81 dated 25.07.2017 due to non-submission of reply of deficiency letter dated 06.04.2017. However, the party requested to fix the norms. The applicant's reply dated 15.04.2019 was forwarded to DPIIT on 03.07.2019 followed by reminder on 27.09.2019. The case was last considered in M. No. 13/81 dated 04.10.2019 and decided to remind DPIIT. DPIIT vide U.O. No. P-47011/195/2019-TS|W dated 30.07.2019 has advised to seek comments from MeitY	The Committee decided to refer the case to MeitY for examination & comments.	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Tra
Directorate General of Foreign Tra
Ministry of Commerce & Indust
Udyog Bhawan, New Delhi

			as export/import items are pertaining to data communication cables.		
R41	MAN INDUSTRIES (INDIA) LTD. 0310826411 dated 16.01.2019	01/81/050/009 64/AM19/ 03/95/040/010 72/AM19/	The case was ratified in M. No. 1/81 dated 10.04.2019 as per written comments given by Consultant (TEC-3).The applicant vide letter dated 31.05.2019 stated that they have the facility and advantage for bringing the Coils & Plates as per their choice. They further stated that they use Coils and Plates depending upon their convenient and show the actual import items i.e. Coils or Plates in the export documents. Therefore, they requested to incorporate both the items (Coils/Plates). The case was referred to Consultant (TEC-3) on 25.09.2019 followed by a reminder on 31.10.2019.	The Committee noted that the applicant had requested for inclusion of two additional import items. Therefore, the Committee decided to seek from the applicant to submit a copy of amended AA as per advice of Consultant (TEC-3).	Deferred
R42	RATNAMANI METALS AND TUBES LTD. 0810141320 dated 15.11.2017	01/81/050/005 28/AM18/ 08/24/040/002 36/AM18/	The case was ratified in M. No. 3 /81 dated 14.08.2018 as per written comments of DIPP vide F. No. 7/48/2018-TSW dated 17.05.2018. However, the applicant vide letter dated 16.11.2018 requested to remove the condition of relevant size, specification of the import goods and certification by the Jurisdictional GST authorities. The case was referred to DPIIT on 04.10.2019 for examination. The case was last considered in M. No. 13/81 dt. 03.10.2019 and decided to wait for comments. However, a reminder was sent to DPIIT on 01.11.2019 for expediting the comments.	The representative of DPIIT informed in the meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred
R43	APAR INDUSTRIES LIMITED 3410044571 dated 10.10.2018	01/81/050/006 12/AM19/ 34/24/040/002 21/AM19/	The case was ratified in M. No.4/81 dated 29.05.2019 as per written comments of Consultant (TEC-3) decided to fix the ad-hoc norms. The applicant vide letter dated 03.07.2019 has requested for revision of ratified norms. The case was last considered in meeting no. 12/81 dt. 18.09.2019 and decided to call the applicant for PH. As per NC decision, an email dated 21.10.2019 sent to applicant requesting to attend PH on 30.10.2019. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and decided to call the applicant for PH. As per NC decision, an email dated 01.11.2019 sent to the applicant requesting to attend PH on 13.11.2019.	The Committee noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms Committee.	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

R44	APAR INDUSTRIES LIMITED 3410044555 dated 08.10.2018	01/81/050/00616/AM19/ 34/24/040/00209/AM19/	The case was ratified in M. No. 4/81-ALC2/2019 dated 29.05.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 03.07.2019 has requested for revision of ratified Norms. The case was last considered in meeting no. 12/81 dt. 18.09.2019 and decided to call the applicant for PH. As per NC decision email dated 21.10.2019 sent to applicant requesting them to attend PH on 30.10.2019. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and decided to call the applicant for PH. As per NC decision, an email dated 01.11.2019 sent to the applicant requesting to attend PH on 13.11.2019.	The Committee noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms Committee.	Deferred
R45	APAR INDUSTRIES LIMITED 3410044570 dated 10.10.2018	01/81/050/00613/AM19/ 34/24/040/00191/AM19/	The case was ratified in M. No. 4/81-ALC2/2019 dated 29.05.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 03.07.2019 has request for revision of ratified norms. The case was last considered in meeting no. 12/81 dt. 18.09.2019 and decided to call the applicant for PH. As per NC decision email dated 21.10.2019 sent to applicant requesting them to attend PH on 30.10.2019. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and decided to call the applicant for PH. As per NC decision, an email dated 01.11.2019 sent to the applicant requesting to attend PH on 13.11.2019.	The Committee noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms Committee.	Deferred
R46	APAR INDUSTRIES LIMITED 3410044796 dated 07.01.2019	01/81/050/00951/AM19/ 34/24/040/00306/AM19/	The case was ratified in M. No. 9/81-ALC2/2019 dated 07.08.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 09.10.2019 has requested for revision of ratified norms. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and decided to call the applicant for PH. As per NC decision, an email dated 01.11.2019 sent to the applicant requesting to attend PH on 13.11.2019.	The Committee noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

				Committee.	
R47	APAR INDUSTRIES LIMITED 3410043984 dated 21.03.2018	01/81/050/00967/AM19/ 34/24/040/00336/AM18/	The case was ratified in M. No. 07/81-ALC2/2019 dated 10.07.2019 as per written comments dated 05.07.2019 given by Consultant (TEC-3). The applicant vide letter dated 09.10.2019 has requested for revision of ratified norms. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and decided to call the applicant for PH. As per NC decision, an email dated 01.11.2019 sent to the applicant requesting to attend PH on 13.11.2019.	The Committee noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms Committee.	Deferred
R48	APAR INDUSTRIES LIMITED 3410044066 dated 19.04.2018	01/81/050/00837/AM19/ 34/24/040/00382/AM18/	The case was ratified in M. No. 9/81-ALC2/2019 dated 07.08.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 09.10.2019 has requested for revision of ratified norms. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and decided to call the applicant for PH. As per NC decision, an email dated 01.11.2019 sent to the applicant requesting to attend PH on 13.11.2019.	The Committee noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms Committee.	Deferred
R49	APAR INDUSTRIES LIMITED 3410044281 Dated 26.06.2018	01/81/050/00830/AM19/ 34/24/040/00063/AM19/	The case was ratified in M. No. 7/81-ALC2/2019 dated 10.07.2019 as per written comments dated 08.07.2019 given by Consultant (TEC-3): The applicant vide letter dated 09.10.2019 has requested for revision of ratified norms. Email dated 01.11.2019 sent to applicant requesting them to attend PH on 13.11.2019.	The Committee noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal**	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

				hearing to explain the case before Norms Committee.	
R50	APAR INDUSTRIES LIMITED 3410044027 Dated 09.04.2018	01/81/050/008 36/AM19/ 34/24/040/003 99/AM18/	The case was ratified in M. No. 07/81-ALC2/2019 dated 10.07.2019 as per written comments dated 05.07.2019 given by Consultant (TEC-3). The applicant vide letter dated 09.10.2019 has requested for revision of ratified norms. An email dated 01.11.2019 sent to the applicant requesting to attend PH on 13.11.2019.	The Committee noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms Committee.	Deferred
R51	SHIVALIK BIMETAL CONTROLS LTD. 0510398533 dated 17.05.2016	01/81/050/001 97/AM17/ 05/24/040/000 45/AM17/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 on repeat basis as approved for AA No. 0510402399 dated 01.05.2017 ratified in M.No.11/81/ALC2/2017 dated 22.08.2017. The applicant's representation received on 22.11.2018 with a request for revision of ratified norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to MSME. As per decision of meeting no. 12/81 dt.18.09.2019, the case has been referred to MSME on 25.10.2019. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and decided to call the applicant for PH. As per NC decision, an email dated 31.10.2019 sent to the applicant requesting to attend PH on 13.11.2019.	The Committee noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for **personal hearing** to explain the case before Norms Committee.	Deferred
R52	SHIVALIK BIMETAL CONTROLS LTD. 0510405797 dated 07.03.2018	01/81/050/001 74/AM19/ 05/24/040/006 06/AM18/	The case was ratified in Meeting No.3/81-ALC2/2018 dated 14.08.2018.However, the applicant vide letter dated 18.06.2019 has stated that the norms was ratified as per SION C-397 but the export item is different. They had applied wastage 34% on import and 51.51% on export. They had, therefore, requested to review the decision and requested for personal hearing. The case was last considered in M. No. 11/81 dt. 04.09.2019 and decided to refer the case	The Committee noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Tr
Directorate General of Foreign Tr
Ministry of Commerce & Indu
Udyog Bhawan, New Delh

			to DPIIT. As per decision of meeting no. 11/81 dt. 04.09.2019, the case has been referred to (TEC-3) on 28.10.2019. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and decided to call the applicant for PH. As per NC decision, an email dated 31.10.2019 sent to applicant requesting to attend PH on 13.11.2019.	give one more opportunity to the applicant for **personal hearing** to explain the case before Norms Committee.	

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

SDF

Export Items:		
	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
Import Items:		
	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
Components:		
	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
	11 (a)	Sheet layout diagram of the material indicating the wastage during blanking.
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product.
	16	You are advised to apply for SION.
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	--
	19	**Any other information:**
	20	The information called for must be submitted **in duplicate within 15 days** from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, Office Telephone No.: 23061562, Extn.267.

21
13/11/19

(21)

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -3410044296 DT. 02.07.2018

On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item : FRP ROTAR BLADE LM 62.2P - 201.0 Nos

Net weight not less than 28,28,668.00 Kg

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	28,38,60 to 64,82,89	Components, allowed as per G.N.4
2.	51,52,70,84	Consumables Qty as applied for Value altogether restricted to 1.54% of FOB Value
3.	4.	2023.0 Kg
4.	5.	2810.0 Kg
5.	69.	7077.4 Kg
6.	Rest of the items	As applied for

13/11/2019

SHAISH KUMAR

NC-2

22
13/11/19

(22)

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -3410044376 DT. 31.07.2018

On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item : FRP ROTAR BLADE LM 62.2P - 60.0 Nos

Net weight not less than 8,42,244.08 Kg

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	28,38,48,60 to 64,82,89	Components, allowed as per G.N.4
2.	51,52,74,80	Consumables Qty as applied for Value altogether restricted to 1.52% of FOB Value
3.	4.	603.9 Kg
4.	5.	838.86 Kg
5.	69.	2112.66 Kg
6.	Rest of the items	As applied for

07/11/2019

SHAISH KUMAR

NC-2

23
13/11/19

23

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -3410044374 DT. 31.07.2018

On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item : FRP ROTAR BLADE LM 62.2P - 69.0 Nos

Net weight not less than 9,70,466.00 Kg

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	28,38,60 to 64,82,89,90	Components, allowed as per G.N.4
2.	51,52,70,84	Consumables Qty as applied for Value altogether restricted to 1.54% of FOB Value
3.	4.	694.48 Kg
4.	5.	964.69 Kg
5.	69.	2429.50 Kg
6.	Rest of the items	As applied for

07/11/2019

SHAISH KUMAR

NC - II

26.

26
13/11/19

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -3410044676 DT. 09.11.2018

On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item : FRP ROTAR BLADE LM 62.2P - 126.0 Nos

Net weight not less than 17,36,951.0 Kg

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	28,38,48,60 to 64,82,89,90	Components, allowed as per G.N.4
2.	51,52,70,84	Consumables Qty as applied for Value altogether restricted to 1.63% of FOB Value
3.	4.	1268.19 Kg
4.	5.	1761.6 Kg
5.	69.	4436.5 Kg
6.	Rest of the items	As applied for

11/11/2019

SHAISH KUMAR

27
13/11/19

(27)

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -3410044678 DT. 09.11.2018

On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item : FRP ROTAR BLADE LM 62.2P - 30.0 Nos

Net weight not less than 4,22,084.00 Kg

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	28,38,48,60 to 64,82,89,90	Components, allowed as per G.N.4
2.	51,52,70,84	Consumables Qty as applied for Value altogether restricted to 1.63% of FOB Value
3.	4.	301.95 Kg
4.	5.	419.43 Kg
5.	69.	1056.0 Kg
6.	Rest of the items	As applied for

SHAISH KUMAR 07/11/2019

NC-II

29 / 39
13/11/2019

भारत सरकार

वाणिज्य और उद्योग मंत्रालय

उद्योग सवर्धन और आंतरिक व्यापार विभाग

Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Tag Corporation, Chennai

Reference: - DGFT ID No. 01/81/050/1119/AM19/DES-2/150 dated 23.09.2019 → 39
DGFT ID No. 01/81/050/900/AM19/DES-2/148 dated 23.09.2019 → 29 / 13.11.2019

With reference to the above, the undersigned is directed to say that taking clue from SION C-1924, the instant AAs may be ratified as under:

Case-1: AA No.0410165192 dated 11.02.2019:

1. Net empty weights of export items at Sl.No. 1 to 17 may be specified as 46763.6 Kgs, 45388.2 Kgs, 37311.6 Kgs, 2552 Kgs, 2299.7 Kgs, 3162 Kgs, 632.4 Kgs, 1452 Kgs, 1865.6 Kg, 810.6 Kgs, 116.4 Kgs, 2133 Kgs, 90144 Kgs, 43758 Kgs, 6600 Kgs, 1685.6 Kgs and 4544Kgs.respectively.
2. Quantities of import item at Sl.No. 1, 4 & 5 may be allowed as 1.05 Kgs.Kg. content in export products,.
3. Quantity of import item at Sl.No.2 may also be specified in numbers and may be allowed on net to net basis with accountability clause.
4. Quantity of import item at Sl.No.3 may be allowed as 1.01 Kgs.Kg. content in export products,.
5. Import item at import items at Sl. No. 6 to be of relevant grade and diameter and import item at Sl. No. 7 to be of relevant grade and thickness.
6. Quantities of import item at Sl.No. 6 & 7 may be allowed as 1.15 Kgs.Kg. content in export products.
7. Quantity of import item at Sl.No.8 may be allowed upto 4 % of weight of steel to be galvanized.

Case-2: AA No.0410164897 dated ~~11.02.2019~~ 19.11.2018:

1. Net empty weight of export items at Sl.No. 1 to 10 may be specified as 299.86 Kgs, 49.5 Kgs, 181.8 Kgs, 15880.77 Kgs, 18191.97 Kgs, 16435.71 Kgs, 652.8 Kgs, 901.55 Kgs, 15381.1 Kg and 62 Kgs.respectively
2. Quantities of import item at Sl.No. 1, 3 & 4 may be allowed as 1.05 Kgs.Kg. content in export products,
3. Quantity of import item at Sl.No.2 may be allowed as 1.01 Kgs.Kg. content in export products,.
4. Import item at import items at Sl. No. 5 to be of relevant grade and diameter and import item at Sl. No. 6 to be of relevant grade and thickness.
5. Quantities of import item at Sl.No. 5 & 6 may be allowed as 1.15 Kgs.Kg. content in export products.

29/11/2019

6. Quantity of import item at Sl.No.7 may be allowed upto 4 % of weight of steel to be galvanized.

Norms Committee may take a view.

(S.K.Jain)
Development Officer
Tel.23063166

DGFT(Shri Amit Kumar, A.D, DES-II)
DPIIT U.O.NO. P-47011/436/2018-TSW dated 28 .10.2019

30
13/11/19

(30)

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -3410044736 DT. 05.12.2018

On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item : FRP ROTAR BLADE LM 62.2P - 99.0 Nos

Net weight not less than 13,89,702.73 Kg

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	28,38,60 to 64,82,89,90	Components, allowed as per G.N.4
2.	51,52,70,84	Consumables Qty as applied for Value altogether restricted to 1.80% of FOB Value
3.	4.	996.43 Kg
4.	5.	1384.0 Kg
5.	69.	3486.0 Kg
6.	Rest of the items	As applied for

07/11/2019

SHAISH KUMAR

NC-II

31
13/11/19

(31)

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -3410044751 DT. 12.12.2018

On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item : FRP ROTAR BLADE LM 62.2P - 174.0 Nos

Net weight not less than 24,54,048.00 Kg

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	28,38,60 to 64,82,89,90	Components, allowed as per G.N.4
2.	51,52,70,84	Consumables Qty as applied for Value altogether restricted to 1.80% of FOB Value
3.	4.	1751.3 Kg
4.	5.	2432.7Kg
5.	69.	6126.7 Kg
6.	Rest of the items	As applied for

08/11/2019

SHAISH KUMAR

32
13/11/19

(32)

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -3410044752 DT. 12.12.2018

On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item : FRP ROTAR BLADE LM 62.2P - 78.0 Nos

Net weight not less than 10,94,917.00 Kg

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	28,38,60 to 64,82,89,90	Components, allowed as per G.N.4
2.	51,52,70,84	Consumables Qty as applied for Value altogether restricted to 1.80% of FOB Value
3.	4.	785.0 Kg
4.	5.	1090.50Kg
5.	69.	2746.50 Kg
6.	Rest of the items	As applied for

Shaish
SHAISH KUMAR 08/11/2019

Nc-II

File No.P-47011/171/2019-TSW

(40) | (41)
13/11/19

भारत सरकार

वाणिज्य और उद्योग मंत्रालय

उद्योग सवर्धन और आंतरिक व्यापार विभाग

Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Tag Corporation, Chennai
Reference: - DGFT ID No. 01/81/050/1121/AM19/DES-2/147 dated 23.09.2019 → (41)
DGFT ID No. 01/81/050/1120/AM19/DES-2/149 dated 23.09.2019 → (40)

With reference to the above, the undersigned is directed to say that the instant AAs may be ratified as under:

Case-1: AA No.0410165194 dated 11.02.2019:

1. Net empty weights of export items at Sl.No. 1 to 15 may be specified as 81 Kgs, 24 Kgs, 62304 Kgs, 49898.4 Kgs, 1071Kgs, 10 Kgs, 10.2 Kgs, 18 Kgs, 122.4 Kgs, 21.6 Kgs, 5.4 Kgs, 45 Kgs, 4005 Kgs, 1912.4 Kgs and 227.2 Kgs.respectively

2. Quantities of import items at Sl.No. 1, 3 , 4, 5 and 6 may be allowed as per SION C-1924.

3. Quantity of import item at Sl.No.2 may be allowed as 1.01 Kgs./Kg. content in export items at Sl. No. 1 to 5, 7, 9, 10, 12 & 15 as claimed by the firm.

4. Quantity of import item at Sl.No.7 may also be specified as 14676 numbers and may be allowed on net content basis with accountability clause in export item at Sl. No. 4.

Case-2: AA No.0410165193 dated 11.02.2019:

1. Net empty weight of export items at Sl.No. 1 to 9 may be specified as 60200.4 Kgs, 58429.8 Kgs, 44268 Kgs, 495 Kgs, 495 Kgs, 102 Kgs, 51 Kgs, 63Kgs and 16.4Kgs.

2. Quantities of import items at Sl.No. 1, 3 , 4, 5 and 6 may be allowed as per SION C-1924.

3. Quantity of import item at Sl.No.2 may be allowed as 1.01 Kgs./Kg. content in export items as claimed by the firm.

15/10/2019

Norms Committee may take a view.

15/10/2019

(S.K.Jain)
Development Officer
Tel.23063166

DGFT(Shri Amit Kumar, A.D, DES-II)
DPIIT U.O.NO. P-47011/171/2019-TSW dated 15 .10.2019

File No.P-47011/47/2019-TSW

419
13/11/19

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Diamond Engineering Pvt. Ltd. AA No.0410165330 dated 15.03.2019
Reference: - DGFT ID No. 01/81/050/1156/AM19/DES-2/183 Dated: 07.11.2019

With reference to the above, the undersigned is directed to say that the instant AA may be ratified as under:

1. Word "containing 945.314 MT of Column / Beam" may be suffixed with the description of export item.
2. Import items at Sl.No.1 & 2 shall be of relevant grade and size as contained/utilized in the export item.
3. Quantities of import items at Sl.No.1 and 2 put together may be allowed as 964.22MT as 1.02Kgs/Kg content in the export items.

Norms Committee may take a view.

13/11/2019
(S.K.Jain)
Development Officer
Tel.23063166

DGFT(Shri Amit Kumar, A.D. DES-II)
DPIIT U.O.NO. P-47011/47/2019-TSW dated 13.11.2019

56
13/11/19

AA No - 031082806l

Reply dt. 01.10.19

Import - 1 & 2- 1.01 kg./kg. content

3,5 & 6- 1.05 kg./kg. content

4 - 1.05 kg./kg. Content. Add word "relevent"

7 - 1.01 kg/ kg. content

8- 1.02 kg/ kg. content

9 to 11,13 to 15 & 17 - 1.05 kg./kg.content

12,16,19 & 20 - 1.05 kg./kg. Content. Add word "relevent"

18- 4 % of wt. of steel to be galvanised

21 - 1.02 kg/ kg. Content add word "relevent"

22- As per packing policy

Grade of steel to match in import & export

11.11.19

DGS II

57
13/11/19

AA No - 3410045029

Reply dt. 04.11.19

EP - Add 1-"Coating thickness 1500 micron
and Surface area to be coated-3179 Sq. Mtr.
2 -"Coating thickness 1500 micron
and Surface area to be coated-3179 Sq. Mtr.

Import 1 & 2- 481.5 MT each
3- 3570 KG.
4-Polyurethane paint 100% solid - 16690 litre
5- upto 5% of FOB value of export

11.11.19

DES II

58
13/11/19

AA No - 0310828632

Reply dt. 01.10.19

Import - 1 & 2- 1.01 kg./kg. content

3,5 & 6- 1.05 kg./kg. content

4 - 1.05 kg./kg. Content. Add word "relevent"

7 - 1.01 kg/ kg. content

8- 1.02 kg/ kg. content

9 to 11,13 to 15 & 17 - 1.05 kg./kg.content

12,16,19 & 20 - 1.05 kg./kg. Content. Add word "relevent"

18- 4 % of wt. of steel to be galvanised

21 & 22 - 1.02 kg./kg. Content

23 - 1.02 kg/ kg. Content add word "relevent"

24- As per packing policy

Grade of steel to match in import & export

11.11.19

DGS II

60
13/11/19

AANo - 03/082872/

Reply dt. 01.10.19

Import - 1 & 2- 1.01 kg./kg. content

3,5 & 6- 1.05 kg./kg. content

4 - 1.05 kg./kg. Content. Add word "relevent"

7 - 1.01 kg/ kg. content

8- 1.02 kg/ kg. content

9 to 11,13 to 15 & 17 - 1.05 kg./kg.content

12,16,19 & 20 - 1.05 kg./kg. Content. Add word "relevent"

18- 4 % of wt. of steel to be galvanised

21 & 22 - 1.02 kg./kg. Content

23 - 1.02 kg/ kg. Content add word "relevent"

24 - 1.05 kg./kg. Content

25- As per packing policy

Grade of steel to match in import & export

11/11/19

DES II

File No.P-47011/95/2019-TSW

R-25
13/11/2019.

वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s KEI Industries Ltd.- AA No.0510397777 dated 01.03.2016.
Reference: - DGFT ID No. 01/81/050/00018/AM17/DES-2 dated 01.10.2019

With reference to the above, the undersigned is directed to say that the following modifications may be proposed in the earlier ratified norms:

1. Quantity of export items and net export weight may be revised as under :

Export Item Sl. No.	Revised Quantity of export item(KMs)	Net Weight of Export item /KMS	Net Weight of export items (Kgs)
1	1.624	1399	2271.976
2	850.279	2698	2294053
3	143.75	4232	608350
4	67.949	3311	224979.1
5	57.3	5018	287531.4
6	562.426	743	417882.5
7	230	1252	287960
8	27.38	811	22205.18
9	0.5	1146	573
10	1	1794	1794
11	28.5	262	7467
12	1	1071	1071
13	1.72	1667	2867.24
14	33	299	9867
15	25.724	1066	27421.78
16	23.142	2129	49269.32
17	61.887	2943	182133.4
18	21.5	285	6127.5
19	19.13	946	18096.98
20	25.343	1463	37076.81
21	55.078	225	12392.55
22	22.534	385	8675.59
23	1.019	255	259.845
24	58.216	196	11410.34
25	10.5	361	3790.5
26	504.7	998	503690.6
27	12.717	249	3166.533

13/11/2019

2. Quantities of import item at Sl.No.1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity)(Electrolytic grade) may be allowed as under:

a. For export products mentioned at Sl. No. 1 to 14 & 19 to 26 as 1.01Kgs/Kg content in the export products.

b. For export products mentioned at Sl.No. 15, 16, 18 and 27 as per Engineering table-4.

c. For export product at Sl.No.17 as 462.3Kgs/Km taking clue from engineering Table-4

3. Total quantity of import item at Sl.No. 1 may be restricted as 465444.6 Kgs

Norms Committee may take a view.

13/11/2019

(S.K.Jain)
Development Officer
Tel.23063166

DGFT(Shri Amit Kumar, A.D, DES-II)
DPIIT U.O.NO. P-47011/95/2019-TSW dated 13.11.2019

File No.P-47011/240/2019-TSW

R-38
13/11/19

165062/2019/TSW

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Aeron Composite Pvt. Ltd.- AA No. 0810125072 dated 25.09.2013
Reference: - DGFT ID No. 01/81/050/354/AM14/DES-2/108 Dated: 22.08.2019

With reference to the above, the undersigned is directed to say that the instant AA may be ratified as under:

1. Quantity of export item may be specified as 7000 Kgs.
2. Quantity of import item may be allowed as 3477.6 Kgs. inclusive of 3.5 % wastage as claimed by the firm.

O/c Seeing 12/10/2019

Norms Committee may take a view.

15/10/2019
(S.K.Jain)
Development Officer
Tel.23063166

DGFT(Shri Amit Kumar, A.D. DES-II)
DPIIT U.O NO. P-47011/240/2019-TSW dated 15 .10.2019